



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Application No. O.A. 706 of 200 6

Applicant (s) Venkatappa Rao & others Respondent (s) Union of India & others

Advocate for Applicant (s) M/s. D.P. Dholasamanta Advocate for Respondent (s) Mr. S.K. Ojha.
P.K. Behere

NOTES OF THE REGISTRY

I.P.O of Rs. 50/- filed.
Copy served.
Notes in Seraching Sheet
may kindly be seen.
For favour of
Registration/Consider-
ation please.

Dr
12.10.06

Dr
S.O.(J)

For Admission with
MA 627/2006 for persons-
shown to prosecute the
case timely. Copy served.

Dr
12/10/06

Dr
12.10.06

ORDERS OF THE TRIBUNAL

REGISTER

Dr
Dy. Registrar 12.10.06.
Order dated 13-10-2006.

Heard Mr. Dholasamanta,
Learned Counsel for the Applicants
and Mr. S.K. Ojha, Learned Standing
Counsel for the Respondents/Railways.
MA, 627/06 filed by seeking
Permission to prosecute this CA.
Totally is allowed and is
accerdingly disposed of.

Dr
Jemister (A)

Mr. Dhabanta, learned Counsel for the Applicant submits that Pursuant to the orders of Honble Apex Court & of This Tribunal similar benefits have been allowed to other similar situated persons.

Mr. Ojha, Learned Standing
Counsel for the Railways submits
that similar matter is still
~~under~~ ^{under} subjudice before Apex
Court.

In view of the Controversy,
I am not inclined to admit
this OA, especially when the
Representations of the Applicants
are still pending before the
Respondents. Hence this OA is
disposed of with direction to
the Respondents to consider the
grievances of the Applicants raised
~~to~~ in the Representations as per
Rules/Law and communicate the
result thereof to each of the
Applicants as early as possible
preferably within a period of

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Copy of Order may be given to both counsels and copy of order with OA may be sent to all respondents by post.

8.11.06

In
S.O. (J)

MA NO. 518/07 for appor. orders.
OA. Disposed of on 13.10.06.
MA copy served.
For orders fl.

Don

2-11-07

Bench.

On Memo

MA. NO. 530/07 & 531/07
for appor. orders.

Copy over served.

Don

7.11.07

Bench.

three months. There shall be no order as to costs.

Send Copies of this order along with OA to the Respondents and five copies of this order be given to Lt. Counsel for both sides.

Don
Member (A)